

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 548/MP/2014

Subject: Application for approval under Sections 17 (3) and 17 (4) of the Electricity Act, 2003 for creating security in favour of IDBI Security Trusteeship Service Ltd. over (i) all the movable and immovable assets of the petitioner including all movable and immovable assets of the utility to be established by the petitioner that constitute the project, (ii) on its transmission licence granted vide order dated 30.5.2014 in Petition No. 324/2013, (iii) the Transmission Service Agreement executed by the petitioner on 6.8.2013, (iv) all project documents, strengthening Scheme-VI comprising of, amongst others, (i) Muzaffarpur-Darbhanga 400 kV D/C line, (ii) LILO of both Ckts of Barh-Gorakhpur 400 kV D/C line at Mothihari, (iii) creation of 400/220 kV GIS sub-station of Darbhanga and (iv) creation of 400/132 kV GIS sub-station at Mothihari and associated works required for the successful commissioning thereof.

Date of hearing: 26.2.2015

Coram: Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioners: Darbhanga-Mothihari Transmission Company Ltd.
IDBI Trusteeship Services Limited

Respondents: Bihar State Electricity Board and others

Parties present: Shri Mohit Jain, DMTCL
Shri Sudip Dutta, DMTCL

Record of Proceedings

The representative of the petitioners submitted that the present petition has been filed under Section 17 (3) and (4) of the Electricity Act, 2003 for creation and enforcement of security interest over the TSA, all assets in relation to the project and transmission licence in favour of IDBI Trusteeship Services Limited for the benefit of the lenders.

2. After hearing the representative of the petitioners, the Commission directed the petitioners to file on affidavit, by 9.3.2015 current status of transmission project along with the expected time line for completion.

3. The Commission directed that due date of filing the information should be strictly complied with. The information filed after due date shall not be considered.

4. Subject to above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)